

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 476/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Diamond Steel Enterprises.-Vs- Reacon Engineers (India) Pvt.Ltd.		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SOUROJIT DASGUPTA, Adv.

2. SANJAY KR. BAID, Adv.

} Operational Creditor

Sourojit Dasgupta  
8/2/181. Deep Nath Roy  
(DEEP NATH ROY)

2. BALKAT CHATTERJEE

} Operational Debtor  
CorporateSankar Chatterjee  
8/2/18

**ORDER**

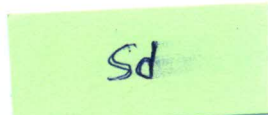
Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor made a statement petitioner may be directed to serve a copy of the petition along with the copy of demand notice. Prayer is allowed. Petitioner is directed to serve a copy of the petition along with the copy of the demand notice on the corporate debtor.

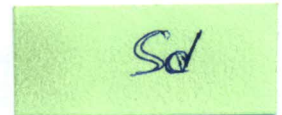
Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

Ld. Counsel for the corporate debtor sought leave for filing Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

List it on 14/03/2018 for admission.



(Jinan K.R.)  
Member (J)



(V.P.Singh)  
Member (J)